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PRINCIPAL BENCH...

R.A.NO.26/94 O.A.NO.1633/93

Hon'ble Shri P.T.Thiruvengadam, Member(A)

New Delhi, this 5th day of May, 1995

Lt. Governor of Delhi Raj Niwas Ludlow Castle Road Delhi - 110 006.

Executive Engineer, Divn. No.1 Sunlight Building Asaf Ali Road New Delhi.

... Applicants

(By Shri S.C.Gupta, proxy of Shri B.S.Gupta, Advocate) (Shri M.C.Kapur, Departmental representative)

Versus

 $\Diamond$ 

Smt. Ganga Devi widow of Late Shri Jorawar Singh r/o A-284, Gokalpur (Shahdara) Delhi - 110 094.

... Respoøndent

## 0 R D E R(0ra1)

This case was taken up on second call. In the absence of the learned counsel for the applicant in the OA the reconsideration of Review Petition has been taken up with the assistance of the arguments advanced by the learned counsel on behalf of the respondents in the OA.

As per the orders passed on 7.4.1995, RA No.26/94 has been listed for rehearing today. This RA has been filed by the respondents in the OA No.1633/93. RA was originally disposeed of on 29.4.1994. When the filed, respondents had produced Annexure 'A' RA bringing out that the applicant had been settled under Provident Fund Scheme. This Annexure is a copy of the payment details relating to the applicant. The Annexure shows that an amount of Rs.1067.62 was paid to M.S.Ganga

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Review Petition, it has mentioned that this record was not

Review Petition, it has mentioned that this record was not available earlier but was found later on. During oral arguments on the day when the review petition was heard, it was explained by the learned counsel for the respondents as well as the Departmental Representative that the relevant pay bill pertaining to year 1960 was not available at the time the counter was filed to the OA. Despite due deligence the availablability of this record could not be located then. But the record got traced subsequent to the passing of the order in OA on 13.12.1993. Accordingly, the Review Petition was filed seeking review of the order. It was prayed that the Review Petition be entertained in the interest of the justice keeping in mind the provision order 47 Rule-1 CPC.

In the MA No.1682/94 in OA No.1633/93, no grounds have been advanced which should necessitate further reconsideration of the orders already passed in the RA. Accordingly, orders passed in the RA on 29.4.1994 stand confirmed. No costs.

P.J. Duci

(P.T.THIRUVENGADAM)
MEMBER(A)

/RAO/

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